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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 3rd January, 2023.

No.LL(B).46/2020/124. – The Meghalaya Regulation of Gaming (Repeal) Ordinance, 2022 (Ordinance No. 1 of 2023) is hereby published with effect from 31st December, 2022 for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2023

Promulgated by the Governor on the 31st December, 2022.

Published in the Extra-Ordinary Gazette of Meghalaya dated 3rd January, 2023.

THE MEGHALAYA REGULATION OF GAMING (REPEAL) ORDINANCE, 2022

AN ORDINANCE

Whereas the Legislature of the State of Meghalaya has enacted the Meghalaya Regulation of Gaming Act, 2021 (Meghalaya Act No. 9 of 2021) with the aim and objective to regulate Gaming in physical premises and online for the purpose of generating revenue, expand employment opportunity and promotion of tourism in the State and also to regulate the existing gaming parlours in the State; and

Whereas the public across all sections of society has expressed opposition regarding the physical gaming premises and expressed reservation regarding the intended benefits on implementation of the said Act; and

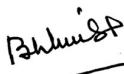
Whereas the Government of Meghalaya being alive to the concerns of the public and being respectful of the sentiments expressed by society, has taken the decision to repeal the said Act; and

Whereas the Legislature of the State of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to give effect to the decision of the Government by way of promulgation of an Ordinance;


Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-third Year of the Republic of India, the following Ordinance, namely, -

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| Short title and commencement | 1. (1) This Ordinance may be called the Meghalaya Regulation of Gaming (Repeal) Ordinance, 2022.
(2) It shall come into force with effect from the date of notification in the official gazette. |
| Repeal | 2. (1) The Meghalaya Regulation of Gaming Act, 2021 (Meghalaya Act No. 9 of 2021) (hereby referred to as the Repealed Act) is hereby repealed. |
| Savings | 3. The Repeal of the Meghalaya Regulation of Gaming Act, 2022 by section 2 shall not -
(a) revive anything not in force or existing at the time of such repeal; or
(b) affect the previous operation of the Repealed Act, Rules framed there under, Orders or anything duly done or suffered there under; or
(c) affect any right, privilege, obligation, or liability acquired, accrued or incurred under the Repealed Act or Orders under such Repealed Act; or
(d) affect any license fee or any sum of money or fee by whatever name called, realized by Government or persons duly appointed by Government, in respect of anything done under the provision of the Repealed Act; or
(e) affect any investigation, inquiry, adjudication or any other legal proceedings initiated, completed and Orders passed under the Repealed Act instituted before such repeal. |

Dated Raj Bhavan,
Shillong, the 31st December, 2022.


Brig. (Dr.) B. D. MISHRA (Retd.),
Governor of Meghalaya.

Dated Shillong,
the 3rd January, 2023.


L. L. SHANGPLIANG,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.